



2026:AHC:51562-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 453 of 2026

Dinesh Kumar

.....Petitioner(s)

Versus

State of U.P. and 7 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajendra Kumar Dubey, Santosh Kumar Pandey
Counsel for Respondent(s)	:	Rajiv Singh, S.C., Pranvesh

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. On 20.02.2026 a co-ordinate Bench of this Court after noticing the objection of counsel for the respondent challenging the credentials of the petitioner, a resident of District Hardoi, in making allegations against an officer, who is posted at Farrukhabad, time was granted to the counsel for the petitioner.
2. On 10.03.2026 again time was prayed for, which was strongly objected by counsel for the respondent, and last opportunity was granted to the counsel for the petitioner to make submissions.
3. Today counsel for the petitioner is not present either in first call or in the revised call.
4. It appears that the petitioner, based on the objection raised on behalf of the respondent, chose not to appear. Consequently, the petition is dismissed for non-prosecution.

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

March 13, 2026

nd/vs